GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:3187 ANSWERED ON:12.08.2010 AMENDMENT IN NOTARY RULES Mani Shri Jose K.;Shantha J.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has amended Notary Rules, recently;
- (b) if so, the details of notaries appointed thereafter, State-wise.
- (c) Whether the various State Governments have submitted requests for the increase of the number of notaries in their States including West Bengal; and
- (d) if so, the details thereof and the action taken by the Government thereon?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

- (a) Yes, Madam. Central Govt. has amended Notary Rules, 1956 by Notaries (Amendment) Rules, 2009, vide GSR No. 114(E) dated 24.02.2009 in force w.e.f. 01.03.2009.
- (b) A Statement is attached as Annexure.
- (c) No, Madam,
- (d) Does not arise.